

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1302**

**TO BE ANSWERED ON THE 18<sup>TH</sup> DECEMBER, 2018/ AGRAHAYANA 27, 1940  
(SAKA)**

**RETENTION OF PRISONERS**

**1302. SHRI PINAKI MISRA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether it is a fact that many prisoners are kept in jail beyond their term and if so, the details thereof;**
- (b) the number of prisoners in the country released from Jail much later than their date of release;**
- (c) the circumstances under which the prisoners were retained even after their release date; and**
- (d) whether such a practice is undertaken after proper judicial permission and if not, the authority responsible in this regard?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (d): "Prisons" and 'persons detained therein' is a 'State' subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. The administration and management of prisons is primarily the responsibility of respective State Governments. This data is not maintained centrally.**

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